

P-24039/117/2024-IPR -International Policy Section
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry and Internal Trade
IPR- International Policy Section

Vanijya Bhawan, New Delhi.

Dated: 4th October, 2024

DEPUTATION ORDER

Sanction of the President is hereby accorded to the foreign deputation of **Ms. Roopa. B, Sr. Examiner of TM&GI** for participating in the **Twenty-Second Session of the Working Group on the Legal Development of the Madrid System for the International Registration of Mark from October 7 to 11, 2024** (excluding travel time and enforced half, if any).

2. The tour of officer will commence from date of departure from India and conclude on the date of arrival in India. The total period of absence from India shall not exceed the period indicated above, excluding journey time and enforced halts, if any.

3. The terms and conditions of the deputation are as under:

- i. **Period of deputation:** The officer will be on deputation for 5 days (i.e. from October 7 to 11, 2024), excluding journey time and enforced halts, if any.
- ii. **Pay:** During the period of deputation, the officer will draw her pay and allowances in the existing capacity. The expenditure on her pay and allowances will be debitable to the same budget head to which it is being debited at present. The pay and allowances will be drawn only in Indian currency. The officer will not be allowed to draw any part of the salary in foreign exchange.
- iii. **Medical Assistance:** The officer will be entitled to medical assistance in accordance with the Orders issued by the Ministry of External Affairs and Ministry of Finance, as amended from time to time.
- iv. **Passage etc.:** Travel by Air, Hotel accommodation and daily subsistence expenses etc. will be borne by the World Intellectual Property Organization (WIPO). No expenditure on account of TA/DA will be borne by DPIIT.
- v. **Mobile expense:** Expenditure on mobile phone will be governed as per MEA and DoE guidelines and will be debited from budget head of O/o CGPDTM under- 3475.00102.11.01.12 under Demand No. 11 of the Department for Promotion of Industry and Internal Trade for the year 2024-25.

vi. The officer will furnish a report on her visit after return from abroad

4. All other aspects of deputation which are not covered under these terms and conditions will be regulated in accordance with the orders on the subject issued by the Ministry of Finance, Department of Personnel & Training and Ministry of External Affairs etc. from time to time.

5. This is issued with the concurrence of AS&FA of the Department for Promotion of Industry and Internal Trade (DPIIT) vide Note No. 28 dated 04/10/2024 of File No. P-24039/117/2024-IPR -International Policy Section (Comp No. 201753).

(Sanjay Kumar)
Under Secretary to the Govt. of India

To:

The Pay & Accounts Officer (PAO),
DPIIT, Udyog Bhawan.

Copy to:

1. The Head of Chancery, PMI, Geneva
2. Mr. Gaurav Kumar Thakur, Counsellor, PMI, Geneva
3. The Joint Secretary (MER), MEA, Jawaharlal Nehru Bhavan, New Delhi.
4. The Joint Secretary (Central Europe Division), MEA, Jawaharlal Nehru Bhawan, New Delhi.
5. The Chief Controller of Accounts, DPIIT, Ministry of Commerce & Industry, Udyog Bhavan, New Delhi.
6. Ms. Roopa Bhaskar, Sr. Examiner of TM&GI, O/o CGPD TM
7. Mr. Anoop K. Joy, Joint Controller (International Affairs), O/o CGPD TM
8. PA to CGPD TM
9. PSO to SIPP/ PPS to AS(HP)/PA to Dir.(KT)
10. IPR-Establishment, Vanijya Bhawan, New Delhi.
11. Fin-II Section for uploading in FVMS/Protocol Section/ /Guard File